

Considering the serious nature of allegation and the requirement of his custodial interrogation during the investigation of the case, this Court is of the considered view that this is not a fit case to reconsider the prayer for anticipatory bail of the petitioner which has already been rejected by a co-ordinate Bench of this court. Accordingly, the prayer for anticipatory bail of the above named petitioner is rejected for the same reasons as mentioned in detailed order dated 21.06.2018 passed in A.B.A. No.589 of 2018.

(Anil Kumar Choudhary, J.)

Animesh/